NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

29. C.P. (IB) -355(MB)/2023

CORAM:

SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.06.2024

NAME OF THE PARTIES:- **Bank Of Maharashtra**
V/s
Mrs. Janaki Umesh Joshi

Section: U/s 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

Counsel, Meet Pandya appeared for the Petitioner, and Counsel, Kartikee Korgaonkar appeared for the RP. None present on behalf of the Personal Guarantor nor filed any reply/objection. Perusal of the record reveals that court notice has duly been served upon the Personal Guarantor as can be manifested from the track consignment report. In these circumstances, Personal Guarantor is proceeded ***ex-parte***. List this matter for the final hearing on **30.08.2024.**

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
HARSHADA